

High level of Air Quality Index

*333. SHRI ANIL MADHAV DAVE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number and the names of the cities in the country where Air Quality Index levels over 201 and 301 have been reported;
- (b) the reasons for such high levels of Air Quality Index; and
- (c) the preventive measures being taken by Government to reduce the level of air pollution?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) : (a) to (c) Central Pollution Control Board (CPCB) had sponsored a project on Air Quality Index (AQI) to the Indian Institute of Technology, Kanpur. The Institute had completed the project. However, CPCB has not accepted the Air Quality Index in view of validation of data and parameters to be covered for developing the index. The steps taken by the Government to improve the ambient air quality *inter alia*, includes:

- i. A comprehensive Policy for Abatement of Pollution that lays stress on both the control and preventive aspects of pollution has been formulated;
- ii. City specific action plans have also been prepared and are at various stages of implementation;
- iii. Emission standards for on-road vehicles and mass emission standards for new vehicles have been notified under the Motor Vehicles Act, 1988 and are enforced by Transport Departments of the State Governments;
- iv. Unleaded petrol is supplied in the entire country from 1.2.2000. Bharat stage-IV emission norms have been introduced in 13 mega cities for new 4-wheelers in 2010. Bharat stage III norms have been introduced for two, three wheelers and diesel driven agricultural tractors from April 1, 2010 throughout the country;
- v. Compressed Natural Gas (CNG) is supplied for automobiles through a number of retail outlets in Delhi and Mumbai to cater to the CNG vehicles;

- vi. Emission standards for industries have been notified under the Environment (Protection) Act, 1986 to check pollution.

Supply of essential food supplements under CGHS

*334. SHRI N. BALAGANGA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has any policy not to supply essential food supplements as recommended by the Chief Medical Officers (CMOs) or Specialists to the patients covered under Central Government Health Scheme (CGHS);
- (b) if so, the details thereof;
- (c) whether Government proposes to include some essential food supplements for distribution under CGHS; and
- (d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD) : (a) and (b) On the basis of the recommendations of an Expert Committee and Drugs Controller General of India, Government decided that the products manufactured/ marketed as food supplements are not admissible even if prescribed by any Allopathic Doctor.

Government has issued an Office Memorandum -F.No.39-3/2003-04/CGHS/MSD/RS dated 23.07.2009 - in this regard.

(c) and (d) No proposal is under consideration of Government to include essential Food supplements for distribution under CGHS.

Implementation of NRHM in Bihar

†*335. SHRI RAM VILAS PASWAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of funds sanctioned to Bihar under the National Rural Health Mission (NRHM) and the amount spent during the last three years, year-wise;

† Original notice of the question was received in Hindi.